

**FORM NO. 24A**

Registration No. of the company ..... Nominal Capital Rs. ....  
Paid-up Capital Rs. ....

THE COMPANIES ACT, 1956

**Form of application to the Central Government for obtaining for obtaining the previous approval for entering into contracts with the company for the sale, purchase or supply of any goods, materials or services**

*[pursuant to proviso section 297(1)]*

1. (a) Name of Company
- (i) Address of its registered office
- (i) Address of the principal office if it is other than the registered office
- (i) Branches at
  
2. (a) Management structure (full list of directors/managing directors/manager/secretary with particulars of other directorships, if any held by them)
- (i) Details of the existing capital structure
- (ii) Turnover (for each of the last three financial years)
- (iii) Net profits (for each of the last three financial years)
  
3. (a) The proposal for which Central Government's approval is sought including particulars of remuneration payable and the reasons therefor
- (b) Particulars of the contract to be entered into (copy of agreement, of any, to be furnished).
- (c) Whether the terms of contract conform to prevailing market rates.
4. Whether, the company has entered into any contract with any other person in respect of sale, purchase or supply of the same kind of goods, materials, or services and whether the terms of such contract are similar to the terms of the proposed contract(s). Reasons for variation in rates, if any, should be indicated.
5. Whether the proposed contract(s) has/have been approved by the board of directors; of so, a copy of the resolution passed should be attached.

6. *Declaration:*

I/We solemnly declare that the fact stated in this application are true to the best of my/our knowledge, information and belief.

Designation .....

Signature .....

Dated this ..... Day of ..... 19 .....